

(ख) क्या उक्त राशि को सड़को के निर्माण और विकास कार्यों पर खर्च किया जायेगा या किन्हीं अन्य मदों पर खर्च किया जायेगा, और

(ग) उन अन्य मदों का ब्यौरा क्या है, जिन पर यह राशि खर्च की गई है ?

वित्त मंत्रालय में उपमन्त्री (श्रीमती सुशीला रोहनगी) : (क) मोटर स्प्रिंट पर बढ़ाये गये उत्पादन शुल्क से वसूल की गई अतिरिक्त राशि निम्न प्रकार है —

वर्ष	राशि
! (लाख रुपये में)	
1972-73	131 2
1973-74	7905 6

(ख) और (ग) पेट्रोल पर उत्पादन-शुल्क के कारण बढ़ी हुई आय भारत की समेकित-निधि में जमा की जायेगी और उसे अन्यरूप से सड़को आदि के निर्माण पर खर्च करने का प्रस्ताव नहीं है। तथापि, बड़े हुए राजस्व का एक भाग, बम्बई कलकत्ता, दिल्ली और मद्रास महानगरी में सार्वजनिक परिवहन व्यवस्था को सुधारने और सुदृढ़ बनाने के लिए ऋण के रूप में दिये जाने का प्रस्ताव किया गया है।

#### Ore Club

3494. SHRI RAJDEO SINGH Will the Minister of COMMERCE be pleased to state:

(a) whether there is complete understanding on the ore club idea among ore-producing countries—India, Australia, Brazil, Canada and Sweden;

(b) if not, the reasons for it and the names of the country/countries opposed to "ore club idea",

(c) whether the producing countries agreeing to club idea, together produce more than half the exportable iron ore; and

(d) if so, the harm to form the club with the agreeing countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH (a) to (d) A Ministerial meeting of the Group of iron ore exporting countries was held in Geneva on November, 4-6-1974. This meeting affirmed the need for close cooperation among producers of iron ore, and considered setting up a permanent mechanism or institution to continue and to further the work which so far has been carried on by this Group. There was no opposition to the idea of setting up such an organisation, and various suggestions were made by participating countries. A Preparatory Committee senior officials representing all iron ore exporting countries was set up to examine, in depth, the form and detailed provision for an Association of Iron Ore Exporting Countries. The Preparatory Committee will meet in New Delhi in January, 1975, and report to the Ministerial meeting which may be held in March-April, 1975.

#### Criteria for Detaining Persons under MISA for Economic Offences

3495 SHRI SHANKER RAO SAVANT: Will the Minister of FINANCE be pleased to state:

(a) the criteria for detaining persons under MISA for economic offences;

(b) whether Government are aware that some spiteful persons are making anonymous or even signed applications for the detention of persons?